

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

C.P.NO. 128 of 1995 in Q.A.308 of 1992.

Between

Dated: 4.1.1996.

M.A.Hameed

...

Applicant

And

1. Sri. Bh. Brindavan Rao, Superintendent of Post Offices, Anantapur

...

Respondents

Counsel for the Applicant : Sri. S.Ramakrishna Rao

Counsel for the Respondents : Sri. N.V.Ramana, Addl. CGSC.

CORAM:

Hon'ble Mr. Justice V.Neeladri Rao, Vice Chairman

Hon'ble Mr. R.Rangarajan, Administrative Member

Contd:...2/-

CP 128/95
in
DA 308/92.

Dt. of Order: 4-1-96.

(Order passed by Hon'ble Justice Shri V.Neeladri Rao,
Vice-Chairman).

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It is submitted for the petitioner that no directions
are necessary in the Contempt Petition in view of the proceed-
ings ~~as far~~ letter dt. 10-10-95 issued by the President of India.
Accordingly the C.P. is closed.

2. It is needless to say that if the said order is going
~~not~~
to be violated, the petitioner is free to move this Tribunal
by way of a Miscellaneous Application.//

Me

(R.RANGARAJAN)
Member (A)

V.Neeladri

(V.NEEPADRI RAO)
Vice-Chairman

Dated: 4th January, 1995.
Dictated in Open Court.

Am Raju
Deputy Registrar (J) CC
3-1-96

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To

1. Sri Bh. Brindavan Rao,
Superintendent of Post Offices, Anantapur.
2. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT. Hyd.
3. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
4. One copy to Library, CAT. Hyd.
5. One spare copy.

pvm.

I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(A)

Dated: 4-1-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

128/95

in

O.A.No.

308/92

T.A.No.

(w.p.No.)

Admitted and Interim directions issued.

Allowed.

C.P. closed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

